

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 7 of 2012 &  
I.A. No. 294 of 2012**

**Dated: 8<sup>th</sup> April, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Gujarat State Petroleum Corporation Ltd. ... Appellant (s)  
Versus**

**Gail India Limited & Ors. ... Respondent (s)**

**Counsel for the Appellant (s):** Mr. C.S. Vaidyanathan, Sr. Adv.  
Mr. Piyush Joshi, Adv.,  
Ms. Sumati Yadava, Adv. and  
Ms. Nimisha Singh Dutta, Adv. for  
GSPCL

**Counsel for the Respondent (s):** Mr. Rajat Navet, Adv. for IOCL &  
BPCL,  
Mr. M.G. Ramachandran, Adv.  
Mr. Ankit Jain, Adv, and  
Mr. Raghu Nayyar, Adv. for GAIL  
Mr. R.S. Bisht, proxy counsel for  
PNGRB (R-4)

**ORDER**

We have heard the Learned Senior Counsel for the Appellant as well as the Learned Counsel for the Respondents. Written submissions have been filed by both the parties. The Learned Counsel for both the parties are at liberty to file additional written notes, if any, after serving copy on the other side.

Post the matter for Reporting Compliance and for making further submissions on **11<sup>th</sup> April, 2013 at 2:30 p.m.**

**(Nayan Mani Borah)  
Technical Member (P&NG)  
Pr/rt**

**(Justice M. Karpaga Vinayagam)  
Chairperson**